

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR

WP(C)PIL 8/2025
CM(4340/2025)

Hemophilia Society of Kashmir Th
Its President

...Petitioner(s)

Through: Mr. T.H. Khawaja, Sr. Advocate with
Mr. Naseer ul Akbar, Advocate

Vs.

Union Territory of J&K and Ors.

...Respondent(s)

Through: Ms. Maha Majeed, Assisting Counsel vice
Mr. Mohsin Qadri, Sr. AAG
Mr. Waseem Gul, GA

CORAM:

HON'BLE THE CHIEF JUSTICE (ACTING)
HON'BLE MR. JUSTICE MOHD YOUSUF WANI, JUDGE

ORDER

13.07.2026

01. Additional affidavit in terms of order dated 8th April, 2026 has been filed.

02. Learned counsel appearing for the respondents shall file their response to the additional affidavit within a period of four weeks.

03. During the course of hearing, it has been brought to our notice by Mr. T. H. Khawaja, learned Senior Counsel appearing for the petitioner, that there is an acute shortage of "*Factor-VIII and Emicizumab*" at the Government Medical College, Srinagar, as a result whereof about 300 patients suffering from Hemophilia are being adversely affected.

04. Let the Principal, Government Medical College, Srinagar, ensure that the aforesaid deficiency is immediately addressed so that no patient suffers for want of *Factor-VIII and Emicizumab*".
Needless to observe that, in the event any requisition for the aforesaid medicines has been made by the Principal, Government Medical College, Srinagar, the same shall be responded to forthwith by the J&K Medical Supplies Corporation Limited or any other authority responsible for the procurement and supply thereof, without any avoidable delay.

05. Let an affidavit by the Principal, Government Medical College, Srinagar with regard to the steps taken by them in this regard be filed within a period of two weeks.

06. List again on 10.08.2026.

(Mohd Yousuf Wani)
Judge

(Sanjeev Kumar)
Chief Justice (Acting)

SRINAGAR:
13.07.2026
"Mir Arif"

